

10.10.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER (A)

We have heard counsel for the parties. This contempt application has been filed alleging that order of this tribunal dated 28.1.2000 passed in OA 1126/96 has not been complied with. The operative part of the order passed by the Tribunal is as under:-

"In the facts and circumstances of the case mentioned above, the OA is allowed and the respondents are directed to implement the office order dated 20.2.1996(Annexure A7) by promoting the applicant to the post of Chargeman 'A' from 01.3.1993 with all consequential benefits within a period of three months from the date of communication of this order. No order as to costs."

Today a supplementary affidavit has been filed by the respondents. In Para 2 of the affidavit it has been stated that the order passed in OA 1126/96 dated 28.1.2000 has already been complied with. A copy of the order showing compliance has also been filed. A photocopy of the cheque dated 20.9.2000 has also been filed showing that the amount has been paid to the applicant. In the circumstances, as the order of the Tribunal has been complied with we do not find any justification to continue this contempt application. The contempt application is accordingly dismissed. Notices are discharged. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

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